## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:5829
ANSWERED ON:02.05.2013
NOTARY PUBLIC
Antony Shri Anto;Gaddigoudar Shri P.C.;Gangaram Shri Awale Jaywant;Mitra Shri Somendra Nath;Vijayan Shri A.K.S.

## Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has proposed to review the rules relating to issue of Notary Licenses;
- (b) if so the details thereof;
- (c) the time by which the new provisions in this regard will be implemented;
- (d) the number of application received from various states pending with the Union Government in connection with the appointment as Notaries, State-wise; and
- (e) the time by which the decision for the said request will be taken?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

- (a),(b)(c) No, Madam. There is no such proposal at present to review the rules relating to issue of Certificate of Practice (Notary Licenses).
- (e) & (e) The process of applications received upto 31\$t May, 2012 for selection of Notary Public in respect of Uttar Pradesh, Gujarat, Jammu & Kashmir, Himachal Pradesh, Punjab, Haryana, Karnataka, Kerala, Chhattisgarh, Madhya Pradesh, Rajasthan, Bihar, Jharkhand, Orissa, West Bengal, all North Eastern States and Union Territory (UT) of Chandigarh has already been over. The process for selection of Notary Public in respect of Maharashtra, Goa, Dadra &-Nagar Haveli, Daman & Diu and National Capital Territory of Delhi will be completed in May, 2013. The process for selection of Notary Public for remaining States/UTs is proposed to be completed in June, 2013. The applications received after 1st June, 2012 are proposed to be processed very shortly.

A statement showing the number of applications received from various States/UTs pending with Central Government in connection with appointment as Notaries is Annexed.